Minutes of the Policy Relaxation Committee

Meeting no. 14/AM14 held on 16.07.2013 at 11.30 a.m.

PRC Meeting was held under the Chairmanship of DGFT. List of officers present in the meeting is given below:

1.	Shri V.K. Srivastava	Addl. DG
2.	Shri L.B. Singhal	Addl. DG
3.	Shri K.C. Rout	Addl. DG
4.	Shri Jaikant Singh	Jt.DGFT
5.	Shri S.K. Samal	Jt. DGFT
6.	Shri Ajay Kumar Srivastava	Jt. DGFT
7.	Shri Jay Karan Singh	Jt. DGFT
8.	Shri Hardeep Singh	Jt.DGFT
9.	Shri R. Selvam	Jt. DGFT
10.	Shri S.K. Mohapatra	Dy. DGFT
11.	Smt. Sonika Khattar	FTDO

The decision taken on the individual cases are as under:-

Case No.1.M/s Wockhardt Limited, Mumbai

F.No. 01/60/162/259/AM14/EFGC(PRC)

PRC Meeting No. 14/AM14 dated 16.07.2013

Subject: - Request for EOP extension of Advance Authorization No. 0310486402 dated 15.09.2008 issued under PC-9 condition for regularization purpose.

After deliberating the case at length the following decisions were taken:

i. Export obligation period is extended from 6 months to 12 months from the date of first import consignment i.e. upto 31.10.2009.
ii. This is only for the purpose of regularization and closure.
iii. This is subject to a payment of composition fee @ 0.5% of FOB value of export made outside the original EOP and minimum value addition of 15% as prescribed under para 4.1.6 of FTP is maintained.
iv. The applicant has to pay duty +interest on inputs consumed and exported after 12 months from date of first import consignment.
v. PC-18 condition stands waived on this exports to the extent of requirement of re-export/destruction certificate on export made outside the original/ extended EOP.
vi. Shortfall if any may be regularized in terms of Para 4.28 of HBP read with PC-18 dt. 30.10.2007.

(**Action : RA Mumbai**)

Case No.2 M/s Wockhardt Limited, Mumbai

Case No.2 M/s Wockhardt Limited, Mumbai
F.No. 01/60/162/263/AM14/EFGC(PRC)
PRC Meeting No. 14/AM14 dated 16.07.2013
Subject: Request for EOP extension of Advance Authorization No. 0310477340 dated 03.07.2008 issued under PC-9 condition for regularization purpose.

After deliberating the case at length the following decisions were taken:

i. Export obligation period is extended from 6 months to 12 months from the date of first import consignment i.e. upto 31.07.2009.
ii. This is only for the purpose of regularization and closure.
iii. This is subject to a payment of composition fee @ 0.5% of FOB value of export made outside the original EOP and minimum value addition of 15% as prescribed under para 4.1.6 of FTP is maintained.
iv. The applicant has to pay duty +interest on inputs consumed and exported after 12 months from date of first import consignment.
v. PC-18 condition stands waived on this exports to the extent of requirement of re-export/destruction certificate on export made outside the original/ extended EOP.
vi. Shortfall if any may be regularized in terms of Para 4.28 of HBP read with PC-18 dt. 30.10.2007.

(**Action : RA Mumbai**)

Case No. 3 M/s Wockhardt Limited, Mumbai
F.No.01/60/162/271/AM14/EFGC(PRC)
PRC Meeting No. 14/AM14 dated 16.07.2013
Subject: Request for EOP extension of Advance Authorization No. 0310486387 dated 15.09.2008 issued under PC-9 condition for regularization purpose.

After deliberating the case at length the following decisions were taken:

i. Export obligation period is extended from 6 months to 12 months from the date of first import consignment i.e. upto 30.09.2009.
ii. This is only for the purpose of regularization and closure.
iii. This is subject to a payment of composition fee @ 0.5% of FOB value of export made outside the original EOP and minimum value addition of 15% as prescribed under para 4.1.6 of FTP is maintained.
iv. The applicant has to pay duty +interest on inputs consumed and exported after 12 months from date of first import consignment.

(**Action : RA Mumbai**)

Case No.4 M/s Wockhardt Limited, Mumbai
F.No.01/60/162/251/AM14/EFGC(PRC)
PRC Meeting No. 14/AM14 dated 16.07.2013

Subject: Request for EOP extension of Advance Authorization No. 0310474011 dated 10.06.2008 issued under PC-9 condition for regularization purpose.

After deliberating the case at length the following decisions were taken:

i. Export obligation period is extended from 6 months to 12 months from the date of first import consignment i.e. upto 30.06.2009.
ii. This is only for the purpose of regularization and closure.
iii. This is subject to a payment of composition fee @ 0.5% of FOB value of export made outside the original EOP and minimum value addition of 15% as prescribed under para 4.1.6 of FTP is maintained.
iv. The applicant has to pay duty +interest on inputs consumed and exported after 12 months from date of first import consignment.
v. PC-18 condition stands waived on this exports to the extent of requirement of re-export/destruction certificate on export made outside the original/ extended EOP.
vi. Shortfall if any may be regularized in terms of Para 4.28 of HBP read with PC-18 dt. 30.10.2007.

(**Action : RA Mumbai**)

Case No.5 M/s Wockhardt Limited, Mumbai
F.No.01/60/162/250/AM14/EFGC(PRC)
PRC Meeting No. 14/AM14 dated 16.07.2013
Subject:-Request for EOP extension of Advance Authorization No. 0310463354 dated 29.02.2008 issued under PC-9 condition for regularization purpose.

After deliberating the case at length the following decisions were taken:

i. Export obligation period is extended from 6 months to 12 months from the date of first import consignment i.e. upto 31.03.2009.
ii. This is only for the purpose of regularization and closure.
iii. This is subject to a payment of composition fee @ 0.5% of FOB value of export made outside the original EOP and minimum value addition of 15% as prescribed under para 4.1.6 of FTP is maintained.
iv. The applicant has to pay duty +interest on inputs consumed and exported after 12 months from date of first import consignment.
v. PC-18 condition stands waived on this exports to the extent of requirement of re-export/destruction certificate on export made outside the original/ extended EOP.
vi. Shortfall if any may be regularized in terms of Para 4.28 of HBP read with PC-18 dt. 30.10.2007.

(**Action : RA Mumbai**)

Case No.6 M/s Wockhardt Limited, Mumbai
F.No.01/60/162/249/AM14/EFGC(PRC)
PRC Meeting No. 14/AM14 dated 16.07.2013

Subject: Request for EOP extension of Advance Authorization No. 0310526693 dated 01.07.2009 issued under PC-9 condition for regularization purpose.

. .

After deliberating the case at length the following decisions were taken:

i. Export obligation period is extended from 6 months to 12 months from the date of first import consignment i.e. upto 31.07.2010.
ii. This is only for the purpose of regularization and closure.
iii. This is subject to a payment of composition fee @ 0.5% of FOB value of export made outside the original EOP and minimum value addition of 15% as prescribed under para 4.1.6 of FTP is maintained.
iv. The applicant has to pay duty +interest on inputs consumed and exported after 12 months from date of first import consignment.
v. PC-18 condition stands waived on this exports to the extent of requirement of re-export/destruction certificate on export made outside the original/ extended EOP.
vi. Shortfall if any may be regularized in terms of Para 4.28 of HBP read with PC-18 dt. 30.10.2007.

(**Action : RA Mumbai**)

Case No.7 M/s Wockhardt Limited, Mumbai
F.No.01/60/162/258/AM14/EFGC(PRC)
PRC Meeting No. 14/AM14 dated 16.07.2013
Subject: Request for EOP extension of Advance Authorization No. 0310471320 dated 15.05.2008 issued under PC-9 condition for regularization purpose.

After deliberating the case at length the following decisions were taken:

i. Export obligation period is extended from 6 months to 12 months from the date of first import consignment i.e. upto 31.05.2009.
ii. This is only for the purpose of regularization and closure.
iii. This is subject to a payment of composition fee @ 0.5% of FOB value of export made outside the original EOP and minimum value addition of 15% as prescribed under para 4.1.6 of FTP is maintained.
iv. The applicant has to pay duty +interest on inputs consumed and exported after 12 months from date of first import consignment.
v. PC-18 condition stands waived on this exports to the extent of requirement of re-export/destruction certificate on export made outside the original/ extended EOP.
vi. Shortfall if any may be regularized in terms of Para 4.28 of HBP read with PC-18 dt. 30.10.2007.

(**Action : RA Mumbai**)

Case No.8 M/s Milan Laboratories Ltd, Mumbai
F.No 01/60/162/274/AM14/EFGC(PRC)
PRC Meeting No. 14/AM14 dated 16.07.2013
Subject: Request for EOP extension of Advance Authorization No. 0310469448 dated 20.04.2008 issued under PC-9 condition for regularization purpose.

After deliberating the case at length the following decisions were taken:

i. Export obligation period is extended from 6 months to 12 months from the date of first import consignment i.e. upto 31.05.2009.
ii. This is only for the purpose of regularization and closure.
iii. This is subject to a payment of composition fee @ 0.5% of FOB value of export made outside the original EOP and minimum value addition of 15% as prescribed under para 4.1.6 of FTP is maintained.
iv. The applicant has to pay duty +interest on inputs consumed and exported after 12 months from date of first import consignment.

(**Action : RA Mumbai**)

Case No.9 M/s Milan Laboratories Ltd, Mumbai
F.No01/60/162/272/AM14/EFGC(PRC)
PRC Meeting No. 14/AM14 dated 16.07.2013
Subject: Request for EOP extension of Advance Authorization No. 0310443066 dated 13.09.2007 issued under PC-9 condition for regularization purpose.

After deliberating the case at length the following decisions were taken:

i. Export obligation period is extended from 6 months to 12 months from the date of first import consignment i.e. upto 31.10.2008.
ii. This is only for the purpose of regularization and closure.
iii. This is subject to a payment of composition fee @ 0.5% of FOB value of export made outside the original EOP and minimum value addition of 15% as prescribed under para 4.1.6 of FTP is maintained.
iv. The applicant has to pay duty +interest on inputs consumed and exported after 12 months from date of first import consignment.
v. PC-18 condition stands waived on this exports to the extent of requirement of re-export/destruction certificate on export made outside the original/ extended EOP.
vi. Shortfall if any may be regularized in terms of Para 4.28 of HBP read with PC-18 dt. 30.10.2007.

(**Action : RA Mumbai**)

Case No.10 M/s NEM Laboratories Pvt. Ltd, Mumbai
F.No 01/60/162/269/AM14/EFGC(PRC)
PRC Meeting No. 14/AM14 dated 16.07.2013
Subject: Request for EOP extension of Advance Authorization No. 0310533678 dated 13.08.2009 issued under PC-9 condition for regularization purpose.

After deliberating the case at length the following decisions were taken:

i. Export obligation period is extended from 12 months to 18 months from the date of first import consignment i.e. upto 31.03.2011.
ii. This is only for the purpose of regularization and closure.
iii. This is subject to a payment of composition fee @ 0.5% of FOB value of export made outside the original EOP and minimum value addition of 15% as prescribed under para 4.1.6 of FTP is maintained.
iv. The applicant has to pay duty +interest on inputs consumed and exported after 18 months from date of first import consignment.

v. PC-18 condition stands waived on this exports to the extent of requirement of re-export/destruction certificate on export made outside the original/ extended EOP.
vi. Shortfall if any may be regularized in terms of Para 4.28 of HBP read with PC-18 dt. 30.10.2007.

(**Action : RA Mumbai**)

Case No.11 M/s NEM Laboratories Pvt. Ltd, Mumbai
F.No01/60/162/268/AM14/EFGC(PRC)
PRC Meeting No. 14/AM14 dated 16.07.2013
Subject: Request for EOP extension of Advance Authorization No. 0310512526 dated 20.03.2009 issued under PC-9 condition for regularization purpose.

After deliberating the case at length the following decisions were taken:

i. Export obligation period is extended from 6 months to 12 months from the date of first import consignment i.e. upto 31.07.2007.
ii. This is only for the purpose of regularization and closure.
iii. This is subject to a payment of composition fee @ 0.5% of FOB value of export made outside the original EOP and minimum value addition of 15% as prescribed under para 4.1.6 of FTP is maintained.
iv. The applicant has to pay duty +interest on inputs consumed and exported after 12 months from date of first import consignment.
v. PC-18 condition stands waived on this exports to the extent of requirement of re-export/destruction certificate on export made outside the original/ extended EOP.
vi. Shortfall if any may be regularized in terms of Para 4.28 of HBP read with PC-18 dt. 30.10.2007.

(**Action : RA Mumbai**)

Case No.12 M/s NEM Laboratories Pvt. Ltd, Mumbai
F.No 01/60/162/267/AM14/EFGC(PRC)
PRC Meeting No. 14/AM14 dated 16.07.2013
Subject: Request for EOP extension of Advance Authorization No. 0310612614 dated 25.01.2011 issued under PC-9 condition for regularization purpose.

After deliberating the case at length the following decisions were taken:

i. Export obligation period is extended from 12 months to 13 months from the date of first import consignment i.e. upto 31.03.2012.
ii. This is only for the purpose of regularization and closure.
iii. This is subject to a payment of composition fee @ 0.5% of FOB value of export made outside the original EOP and minimum value addition of 15% as prescribed under para 4.1.6 of FTP is maintained.

(**Action : RA Mumbai**)

Case No.13 M/s Intas Pharmaceuticals Ltd, Ahmedabad

Case No.13 M/s Intas Pharmaceuticals Ltd, Ahmedabad
F.No 01/60/162/262/AM14/EFGC(PRC)
PRC Meeting No. 14/AM14 dated 16.07.2013
Subject: Request for EOP extension of Advance Authorization No. 0810106649 dated 15.12.2011 issued under PC-9 condition for regularization purpose.

After deliberating the case at length the following decisions were taken:

i. Export obligation period is extended from 12 months to 14 months from the date of first import consignment i.e. upto 30.04.2013.
ii. This is only for the purpose of regularization and closure.
iii. This is subject to a payment of composition fee @ 0.5% of FOB value of export made outside the original EOP and minimum value addition of 15% as prescribed under para 4.1.6 of FTP is maintained.
iv. The applicant has to pay duty +interest on inputs consumed and exported after 14 months from date of first import consignment.

(**Action : RA Ahmedabad**)

Case No.14 M/s Intas Pharmaceuticals Ltd, Ahmedabad
F.No01/60/162/261/AM14/EFGC(PRC)
PRC Meeting No. 14/AM14 dated 16.07.2013
Subject: Request for EOP extension of Advance Authorization No. 0810098915 dated 04.05.2011 issued under PC-9 condition for regularization purpose.
After deliberating the case at length the following decisions were taken:

i. Export obligation period is extended from 12 months to 18 months from the date of first import consignment i.e. upto 30.11.2012.
ii. This is only for the purpose of regularization and closure.
iii. This is subject to a payment of composition fee @ 0.5% of FOB value of export made outside the original EOP and minimum value addition of 15% as prescribed under para 4.1.6 of FTP is maintained.
iv. The applicant has to pay duty +interest on inputs consumed and exported after 18 months from date of first import consignment.
v. PC-18 condition stands waived on this exports to the extent of requirement of re-export/destruction certificate on export made outside the original/ extended EOP.
vi. Shortfall if any may be regularized in terms of Para 4.28 of HBP read with PC-18 dt. 30.10.2007.

(**Action : RA Ahmedabad**)

Case No.15 M/s Rossari Biotech Ltd. Mumbai
F.No01/60/162/253/AM14/EFGC(PRC)
PRC Meeting No. 14/AM14 dated 16.07.2013
Subject: Request for EOP extension of Advance Authorization No. 0310578897 dated 15.06.2010.

After deliberating the case at length the following decisions were taken:

I. Export obligation period is extended for 6 months in continuation i.e. upto 31.12.2013.

II. This is subject to payment of composition fee @ 0.5% on unfulfilled FOB value of exports and minimum value addition of 15% as prescribed under para 4.1.6 of FTP.

III. This is further subject to verification by RA that EO as claimed to have been fulfilled is more than 50% (even on pro-rata basis) within the valid EOP.

IV. The applicant is advised to submit the licence for endorsement to RA as early as possible. However, they are further advised to start discharging their stipulated balance export obligation on the basis of this minutes without waiting for the endorsement is done on the Authorization by RA.

(**Action : RA Mumbai**)

Case No.16 M/s Rossari Biotech Ltd. Mumbai
F.No01/60/162/255/AM14/EFGC(PRC)
PRC Meeting No. 14/AM14 dated 16.07.2013
Subject: Request for EOP extension of Advance Authorization No. 0310570591 dated 21.04.2010.

After deliberating the case at length the following decisions were taken:

I. Export obligation period is extended for 6 months in continuation i.e. upto 31.10.2013.

II. This is subject to payment of composition fee @ 0.5% on unfulfilled FOB value of exports and minimum value addition of 15% as prescribed under para 4.1.6 of FTP.

III. This is further subject to verification by RA that EO as claimed to have been fulfilled is more than 50% (even on pro-rata basis) within the valid EOP.

IV. The applicant is advised to submit the licence for endorsement to RA as early as possible. However, they are further advised to start discharging their stipulated balance export obligation on the basis of this minutes without waiting for the endorsement is done on the Authorization by RA.

(**Action : RA Mumbai**)

Case No.17 M/s Repro India Ltd, Mumbai
F.No01/60/162/260/AM14/EFGC(PRC)
PRC Meeting No. 14/AM14 dated 16.07.2013
Subject: Request for condone one day delay and grant EOP extension of Advance Authorization No. 0310306872 dated 13.12.2004 for

regularization purpose.

After deliberating the case at length the following decisions were taken:

I. Export obligation period is extended upto 31.01.2008.
II. This is only for regularization and closure purpose.
III. This is subject to a payment of composition fee @ 0.5% of FOB value of export made outside the original EOP and minimum value addition of 15% as prescribed under Para 4.1.6 of FTP is maintained.
IV. This is also subject to the condition that the case has not been adjudicated.
V. Shortfall, if any, shall be regularized in terms of Para 4.28 of HBP.

(Action : RA, Mumbai)

Case No.18 M/s Kopran Limited, Mumbai
F.No01/60/162/265/AM14/EFGC(PRC)
PRC Meeting No. 14/AM14 dated 16.07.2013
Subject: Request for EOP extension of Advance Authorization No. 0310651981 dated 07.09.2011 issued with pre-import condition under PC-9, for regularization purpose.

After deliberating the case at length the following decisions were taken:

i. Export obligation period is extended from 12 months to 15 months from the date of first import consignment i.e. upto 30.5.2013.
ii. This is only for the purpose of regularization and closure.
iii. This is subject to a payment of composition fee @ 0.5% of FOB value of export made outside the original EOP and minimum value addition of 15% as prescribed under para 4.1.6 of FTP is maintained.
iv. The applicant has to pay duty +interest on inputs consumed and exported after 18 months from date of first import consignment.

(**Action : RA Mumbai**)

Case No.19 M/s Bharat Parenterals Ltd, Vadodara
F.No01/60/162/248/AM14/EFGC(PRC)
PRC Meeting No. 14/AM14 dated 16.07.2013
Subject: Request for EOP extension of Advance Authorization No. 3410034190 dated 23.05.2012 issued under PC-9 condition.

After deliberating the case in length the following decisions were taken:

i. Export obligation period is extended from 12 months to 18 months in **continuation** from the date of first import consignment i.e. upto 31.12.2013.
ii. This is subject to payment of composition fee @ 0.5% on unfulfilled FOB value of exports and minimum value addition of 15% as prescribed under para 4.1.6 of FTP.
iii. The applicant is advised to submit the licence for endorsement to RA as early as possible.

iii. The applicant is advised to submit the licence for endorsement to RA as early as possible.

iv. The applicant is advised to submit the licence for endorsement to RA as early as possible. They are further advised to start discharging their stipulated balance export obligation on the basis of this minutes without waiting for the endorsement is done on the Authorization by RA.

(**Action : RA Vadodara**)

Case No.20 M/s Globe (India) Limited, Kolkata
F.No01/60/162/264/AM14/EFGC(PRC)
PRC Meeting No. 14/AM14 dated 16.07.2013
Subject: Request for EOP extension of Advance Authorization No. 0210144509 dated 02.07.2010.

The committee noted that the Authorization is issued on 02.07.2010 for export of 100% natural silk fabric, therefore, in terms of Public Notice 60 datd 6.5.2010, export obligation period would be six months from import consignment. However, it appears that Authorisation is issued inadvertently having obligation period of 36 months. In spite of this fact, the applicant has failed to discharge this stipulated export obligation. The Committee therefore, did not agree to allow EOP extension beyond 36 months. Hence, the request is rejected advising party to get the case regularized in terms of para 4.28 of HBP.

(**Action: Kolkata**. If the party fails to get the case regularized in terms of Para 4.28 of HBP within a month from the date of communication of this decision, RA shall take action against the firm under the provision of FT (D&R) Act. 1992 and report)

Case No.21 M/s Ashish Life Science Pvt. Ltd, Mumbai
F.No01/60/162/266/AM14/EFGC(PRC)
PRC Meeting No. 14/AM14 dated 16.07.2013
Subject: Request for EOP extension of Advance Authorization No. 0310587358 dated 12.08.2010 issued under PC-9 condition for regularization purpose.

After deliberating the case at length the following decisions were taken:

i. Export obligation period is extended from 12 months to 18 months from the date of first import consignment i.e. upto 31.03.2012.
ii. This is only for the purpose of regularization and closure.

iii. This is subject to a payment of composition fee @ 0.5% of FOB value of export made outside the original EOP and minimum value addition of 15% as prescribed under para 4.1.6 of FTP is maintained.
iv. The applicant has to pay duty +interest on inputs consumed and exported after 18 months from date of first import consignment.
v. PC-18 condition stands waived on this exports to the extent of requirement of re-export/destruction certificate on export made outside the original/ extended EOP.
vi. Shortfall if any may be regularized in terms of Para 4.28 of HBP read with PC-18 dt. 30.10.2007.

(**Action : RA Mumbai**)

Case No.22 M/s Lamifab Industries, Mumbai
F.No01/60/162/257/AM14/EFGC(PRC)
PRC Meeting No. 14/AM14 dated 16.07.2013
Subject: Request for revalidation of advance authorization No. 0310601912 dt. 18.11.2010

Committee noted that Advance Authorization is issued enabling exporter to import duty free raw material for manufacturing of resultant product. The Authorization under question was issued with validity of 24 months for import. Six months extension in validity is further allowed by RA which is enough time for making imports. Commercial viability can't be considered as genuine hardship. Therefore there is no logic and ground to allow further revalidation of the authorization. Request is rejected

Case No.23 M/s Eastern Silk Industries Limited, Kolkata
F.No01/60/162/238/AM14/EFGC(PRC)
PRC Meeting No. 14/AM14 dated 16.07.2013
Subject: Request for revalidation of DFIA No0210129323 dt. 21.7.2009 & 0210134162 dt. 20.11.2009

The committee noted that the applicant approached to Customs for verification of DFIAs at the terminus stage i.e. less than a month before the expiry of DFIAs. Therefore, the logic that they could not utilise the said two DFIAs as the validity lost in the possession of Customs Authority is not convincing to the Committee. They had enough 30 months time for making imports. The Committee, therefore, did not accede to the request.

Case No.24 M/s Super Olefins Pvt Limited, Hyderabad
F.No01/60/162/1790/AM11/EFGC(PRC)
PRC Meeting No. 14/AM14 dated 16.07.2013
Subject: Request for revalidation of DFIA authorization No. 0910034426 dated 26.6.2008.

Deferred for seeking for detailed report from RA particularly chronological development in the case, when the request for amendment was submitted by the applicant & the action taken there on by the RA. Delay on the part of RA, if any.

Case No.25 M/s Vivimed Labs Limited, Hyderabad
F.No01/60/162/243/AM14/EFGC(PRC)
PRC Meeting No. 14/AM14 dated 16.07.2013
Subject: Request for clubbing of two advance authorization Nos. 0910029564 dt. 07.03.2007 & 0910046651 dt.05.05.2011.

The Committee noted that the gap between the above two authorizations is more than 36 months, therefore Committee did not agree to club these authorizations.

The applicant is directed to get the case regularized in terms of Para 4.28 of HBP.

(**<u>Action : RA, Hyderabad</u>**; If the party fails to get the case regularised in terms of Para 4.28 of HBP within a month from the date of communication of this decision, RA shall take action against the firm under the provision of FT(D&R) Act. 1992 and report)

Case No.26 M/s KIM Chemicals Limited, Mumbai
F.No01/60/162/237/AM14/EFGC(PRC)
PRC Meeting No. 14/AM14 dated 16.07.2013
Subject: Request for clubbing of 4 advance authorizations No 0310461157 dt. 14.2.2008, 0310492891 dt. 4.11.2008, 0310501314 dt. 5.1.2009 and 0310599455 dt. 29.10.2010.

After deliberating the case at length the following decisions were taken:

i. Clubbing of 4 Advance Authorizations as referred above is allowed.
ii. This is only for regularization and closure purpose and not for any further exports/imports. Excess import if any may be regularized in terms of Para 4.28 of HBP.
iii. RA is also directed to examine the case in terms of Para 4.1.6 of FTP and ensure value addition of minimum 15%. The 15% value addition for evaluating entitlement is to be applied on the entire FOB and CIF of the authorizations to be clubbed. RA should ensure proper accounting of the duty free inputs with reference to the export product while clubbing the authorizations.
iv. RA may club the 2 Advance Authorizations subject to the condition that no redemption letter or adjudication order is issued against any licence to be clubbed.

(**Action : RA, Mumbai**)

Case No.27 M/s Sadhana Nitro Chemicals Limited, Mumbai
F.No01/60/162/242/AM14/EFGC(PRC)
PRC Meeting No. 14/AM14 dated 16.07.2013
Subject: Request for clubbing of 2 Advance Authorizations No. 0310402723 dt. 5.10.2006 & 0310577803 dt.8.6.2010.

The committee noted that gap in issuance of two Advance authorizations is more than 36 months. Therefore, the Committee did not agree to allow clubbing by giving further relaxation. Hence the request is rejected.

The applicant is directed to get the case regularized in terms of Para 4.28 of HBP.

(**<u>Action : RA, Mumbai</u>**; If the party fails to get the case regularised in terms of Para 4.28 of HBP within a month from the date of communication of this decision, RA shall take action against the firm under the provision of FT(D&R) Act. 1992 and report)

Case No.28 M/s Venkusa Silk Fabrics, Bangalore
F.No01/60/162/236/AM14/EFGC(PRC)
PRC Meeting No. 14/AM14 dated 16.07.2013
Subject: Request for clubbing of 5 advance authorizations No.

Subject: Request for clubbing of 5 advance authorizations No. 0710058844 dt. 30.7.2008, 0710062046 dt. 26.12.2008, 0710067642 dt. 19.10.2009, 0710067686 dt. 20.10.2009 and 0710077648 dt. 25.2.2011.

The committee noted that since the authorization no. 0710077648 dt. 25.2.2011 has already been redeemed, the request for clubbing of redeemed Authorization with other Authorisations cannot be allowed. The Committee, therefore, did not accede to the request.

The applicant is directed to get the cases regularized in terms of Para 4.28 of HBP.

(**Action : RA, Bangalore**; If the party fails to get the case regularised in terms of Para 4.28 of HBP within a month from the date of communication of this decision, RA shall take action against the firm under the provision of FT(D&R) Act. 1992 and report)

Case No.29 M/s Kairail Granites, Cochin
F.No01/60/162/244/AM14/EFGC(PRC)
PRC Meeting No. 14/AM14 dated 16.07.2013
Subject: Request seeking import licence after policy relaxation in respect of policy condition 3 of Chapter 68 of Exim Policy.

The Committee noted that request of the party is to allow import of silver marble and polished marble slabs with the reduced floor price of US$ 30/SMT instead of US$ 60/SMT under ITC Code 68022190. The Committee did not accede to the request of the firm as this is the minimum import price (MIP) fixed to protect domestic manufacturer.

Case No.30 M/s Cadila Healthcare Limited, Ahmedabad
F.No01/60/162/270/AM14/EFGC(PRC)
PRC Meeting No. 14/AM14 dated 16.07.2013
Subject: Request for Clubbing of advance authorization no. 0810094105 dt. 24.11.2010 and 0810098437 dt.25.4.2011 and EOP extension by 06 months from the date of clearance of each import consignment in both the Advance Authorization.

After deliberating the case at length the following decisions were taken:

I. Clubbing of 2 Advance Authorizations as referred above is allowed.
II. EO Period under AA 0810094105 dt. 24.11.2010 is extended from 12 months to 18 months from import of 1st consignment i.e. upto 30.6.2012.
III. This is subject to composition fee @ 0.5% of FOB value of export made after 31.12.2011.
IV. This is also subject to maintaining of value addition as per Para 4.1.6 of FTP.
V. Export made on or before 30.6.2012 shall only be taken into account for clubbing.
VI. Even after clubbing, shortfall remain, the same may be regularized in terms of Para 4.28 of HBP read with PC-18 dated 30.10.2007.
VII. However, PC-18 condition of requirement of destruction/re-export certificate stands waived subject to payment of duty plus interest on such goods consumed and exported outside the extended EOP.

(**Action: RA, Ahmedabad)**

Case No.31 M/s Cadila Healthcare Limited, Ahmedabad
F.No01/60/162/587/AM13/EFGC(PRC)
PRC Meeting No. 14/AM14 dated 16.07.2013
Subject: Request for Clubbing of advance authorization no. 0810084864 dt. 14.12.2009 & 0810089584 dt. 10.06.2010 issued under PC-9 condition and EOP extension by 06 months from the date of clearance of each import consignment in both the Advance Authorizations.

After deliberating the case at length the following decisions were taken:

I. Clubbing of 2 Advance Authorizations as referred above is allowed.
II. EO Period under AA 0810084864 dt. 14.12.2009 is extended from 12 months to 18 months from import of 1^{st} consignment i.e. upto 30.6.2011.
III. This is subject to composition fee @ 0.5% of FOB value of export made after 31.12.2010.
IV. This is also subject to maintaining of value addition as per Para 4.1.6 of FTP.
V. Export made on or before 30.6.2011 shall only be taken into account for clubbing.
VI. Even after clubbing, shortfall remain, the same may be regularized in terms of Para 4.28 of HBP read with PC-18 dated 30.10.2007.
VII. However, PC-18 condition stands waived to the extent of requirement of destruction/re-export certificate subject to payment of duty plus interest on such goods consumed and exported outside the extended EOP.

(**Action: RA, Ahmedabad)**

Case No.32 M/s Umedica Laboratories Pvt. Limited, Mumbai
F.No01/60/162/239/AM14/EFGC(PRC)
PRC Meeting No. 14/AM14 dated 16.07.2013
Subject: Request for clubbing of 3 Advance Authorizations no. 0310435751 dt. 11.7.2007, 0310441446 dt. 30.8.2007, and 0310445577 dt. 9.10.2007 issued under PC-9 Condition.

After deliberating the case at length the following decisions were taken:

i. Clubbing is not allowe.
ii. Export obligation period is extended from 6 months to 12 months from the date of first import consignment i.e upto 31.10.2008, 31.07.2008 and 31.10.2008 respectively for the above 3 Advance Authorizations.
iii. This is only for the purpose of regularization and closure.
iv. This is subject to a payment of composition fee @ 0.5% of FOB value of export made outside the original EOP and minimum value addition of 15% as prescribed under para 4.1.6 of FTP is maintained.
v. The applicant has to pay duty +interest on inputs consumed and exported after 18 months from date of first import consignment

v. The applicant has to pay duty +interest on inputs consumed and exported after 18 months from date of first import consignment.
vi. PC-18 condition stands waived on this exports to the extent of requirement of re-export/destruction certificate on export made outside the original/ extended EOP.
vii. Shortfall if any may be regularized in terms of Para 4.28 of HBP read with PC-18 dt. 30.10.2007.

(**Action: RA, Mumbai)**

Case No.33 M/s Umedica Laboratories Pvt. Limited, Mumbai
F.No01/60/162/241/AM14/EFGC(PRC)
PRC Meeting No. 14/AM14 dated 16.07.2013
Subject: Request for clubbing of 2 advance authorizations no. 0310428402 dt. 01.05.2007 & 0310456602 dt. 04.01.2008 issued under PC-9 condition

After deliberating the case at length the following decisions were taken:

i. Clubbing of 2 Advance Authorizations as referred above is allowed.

ii. EO Period under AA 0310428402 dt. 01.05.2007 is extended from 6 months to 7 months from import of 1st consignment i.e. upto 31.01.2008.
iii. This is subject to composition fee @ 0.5% of FOB value of export made beyond the stipulated EOP and Value addition of minimum 15% as stipulated in the FTP shall be ensured. The 15% value addition for evaluating entitlement is to be applied on the entire FOB and CIF of the authorizations to be clubbed. RA should ensure proper accounting of the duty free inputs with reference to the export product while clubbing the authorizations.

iv. Exports made against subsequent authorizations but within 12 months from the date of import of first consignment against earliest authorization shall only be taken into account for clubbing of authorizations.

v. This is subject to payment of Customs Duty + Interest on excess consumption.

vi. Shortfall in any may be regularized in terms of Para 4.28 of HBP read with PC-18.

vii. However, clubbing is allowed subject to the condition that no redemption letter/adjudication order has been issued against any Authorization to be clubbed.

(**Action: RA, Mumbai)**

Case No.34 M/s Umedica Laboratories Pvt. Limited, Mumbai
F.No01/60/162/240/AM14/EFGC(PRC)
PRC Meeting No. 14/AM14 dated 16.07.2013

Subject: Request for clubbing of 2 advance authorizations no. 0310434821 dt. 06.08.2007 & 0310456766 dt.07.01.2008 issued under PC-9 condition.

After deliberating the case at length the following decisions were taken:

i. Clubbing of 2 Advance Authorizations as referred above is allowed.

ii. EO Period under AA 0310434821 dt. 06.08.2007 is extended from 6 months to 12 months from import of 1st consignment i.e. upto 31.08.2008.

iii. This is subject to composition fee @ 0.5% of FOB value of export made beyond the stipulated EOP and Value addition of minimum 15% as stipulated in the FTP is maintained. The 15% value addition for evaluating entitlement is to be applied on the entire FOB and CIF of the authorizations to be clubbed. RA should ensure proper accounting of the duty free inputs with reference to the export product while clubbing the authorizations.

iv. Exports made against subsequent authorizations but within 12 months from the date of import of first consignment against earliest authorization shall only be taken into account for clubbing of authorizations.

v. This is subject to payment of Customs Duty + Interest on goods consumed and exported after original validity of EOP.

vi. Shortfall in any may be regularized in terms of Para 4.28 of HBP read with PC-18.

vii. However, clubbing is allowed subject to the condition that no redemption letter/adjudication order has been issued against any Authorization to be clubbed.

(**Action: RA, Mumbai)**

Case No.35 M/s Combitic Global Caplet Private Limited, New Delhi.
F.No01/60/162/246/AM14/EFGC(PRC)
PRC Meeting No. 14/AM14 dated 16.07.2013
Subject: Request for issuance of DEPB on exports made through Foreign Post Office – while relaxing condition under Para 2.26 and 4.40 of HBP.

Deferred for re-examination by Jt. DG(AKS)

Case No.36 M/s Combitic Global Caplet Private Limited, New Delhi.
F.No01/60/162/247/AM14/EFGC(PRC)
PRC Meeting No. 14/AM14 dated 16.07.2013
Subject: Request for issuance of DEPB on exports made through Foreign Post Office – while relaxing condition under Para 2.26 and 4.40 of HBP.

Deferred for re-examination by Jt. DG(AKS)

Case No.37 M/s Merchem Ltd, Cochin
F.No01/60/162/873/AM13/EFGC(PRC)
PRC Meeting No. 14/AM14 dated 16.07.2013
Subject: Request for review of earlier PRC decision dt. 5.2.2013 to allow clubbing of two advance authorization nos. 1010024071 dt. 02.08.2006 & 1010037247 dt.19.02.2010 for regularization purpose.

After discussion in details, Committee reiterated its earlier decision of PRC meeting no. 38/AM13 dated: 05.02.2013 and once again rejected the request of the firm as there is no merit in the case for reconsideration.

Case No.38 M/s Layka BDR International Ltd, Mumbai
F.No01/60/162/04/AM14/EFGC(PRC)
PRC Meeting No. 14/AM14 dated 16.07.2013
Subject: Request for EOP extension of advance authorization no. 0310561202 dated 22.02.2010 issued under PC-9 condition for regularization purpose.

After deliberating the case in length the following decisions were taken:

I. Export obligation period is extended from 12 months to 18 months from the date of first import consignment i.e. upto 31.07.2012.

II. This is only for regularization and closure purpose.

III. This is subject to a payment of composition fee @ 0.5% of FOB value of export made outside the original EOP and minimum value addition of 15% as prescribed under para 4.1.6 of FTP.

(**Action : RA, Mumbai**)

Case No.39 M/s PME Power Solutions (India) Ltd., New Delhi
F.No01/60/162/992/AM13/EFGC(PRC)

PRC Meeting No. 14/AM14 dated 16.07.2013
Subject: Request for review of PRC decision dt. 23.4.2013 for grant of EODC/No Bond of advance authorization no. 0510304329 dated 30.09.2011 where exports were made without mentioning licence number or file number on shipping bills.

The Committee reiterated its earlier decision of PRC meeting no. 03/AM14 dated: 23.04.2013 and once again rejected the request on the ground that no new grounds/ justifications are given by the firm so as to enable the committee for reconsideration of the case.

Case No.40 M/s PME Power Solutions (India) Ltd., New Delhi
F.No01/60/162/991/AM13/EFGC(PRC)
PRC Meeting No. 14/AM14 dated 16.07.2013
Subject: Request for review of PRC decision dt. 23.4.2013 for grant of EODC/No Bond of advance authorization no. 0510268017 dated

Subject: Request for review of PRC decision dt. 23.4.2013 for grant of EODC/No Bond of advance authorization no. 0510268017 dated 13.07.2010 where exports were made without mentioning licence number or file number on shipping bills..

The Committee reiterated its earlier decision of PRC meeting no. 03/AM14 dated: 23.04.2013 and once again rejected the request of the firm as there is no merit in the facts/reasons given by the firm for reconsideration.

Case No.41 M/s Calyx Chemicals & Pharmaceuticals Ltd, Mumbai
F.No01/60/16/224/AM13/EFGC(PRC)
PRC Meeting No. 14/AM14 dated 16.07.2013
Subject: Request for review of PRC decision dt. 10.07.2012 for grant of EOP extension of the (6) Advance Authorizations no.

1. 310432263 dt. 11.06.2007
2. 310454120 dt. 14.12.2007
3. 310459479 dt. 29.01.2008
4. 310365692 dt. 03.02.2006
5. 310318445 dt. 24.02.2005
6. 310417631 dt. 29.01.2007

After deliberation in length, Committee reiterated its earlier decision of PRC meeting no. 13/AM13 dated: 10.07.2012 and once again rejected the request of the firm as there is no merit in the case and new facts/ reasons for reconsideration.

The applicant is hereby directed to get the case regularized in terms of Para 4.28 of HBP.

(**Action : RA, Mumbai**; If the party fails to get the case regularised in terms of Para 4.28 of HBP within a month from the date of communication of this decision, RA shall take action against the firm under the provision of FT(D&R) Act. 1992 and report)

Case No.42 M/s Shri Govindaraju Mills Ltd., Tamilnadu
F.No01/60/16/235/AM14/EFGC(PRC)
PRC Meeting No. 14/AM14 dated 16.07.2013
Subject:Re-instatement of DEPB No. 3510036343 dt. 25.11.2011

Deferred for seeking report from RA, Madurai regarding recovery of DEPB.

Case No.43 M/s TVS Motor Company Ltd. Tamilnadu
F.No01/89/180/25/AM12/PC-2A
PRC Meeting No. 14/AM14 dated 16.07.2013
Subject: Request for import of one used motorcycle for R&D purpose.

The Committee considered the case and granted permission to relax the provisions of Para 2(II) (f) of Import Licensing Note of Chapter 87 for import of one used motorcycle for R&D purpose.

Case No.44 M/s Jaypee Sports International Ltd
F.No01/89/180/12/AM12/PC-2A
PRC Meeting No. 14/AM14 dated 16.07.2013
Subject: Holding of Formula 1 Frand Prix Motor5 Racing Events in India at Jaypee (Buddh) International Circuit,Greater Noida to be held in October 2013- exemption under FTP for import of goods thereof.

After discussing the case in length, the committee decided to allow:

i) Import of second hand goods required for the formula one race event and second hand car (including parts thereof) under import licensing note 2(II) (a) to (d) of Chapter 87.
ii) To permit import licence for import of all second-hand goods required for the Formula one race event.
iii) To permit import licence for import of all second-hand cars and parts thereof required for Formula one race event.
iv) Waive off the conditions prescribed in the import licensing notes to chapter 87 of ITC (HS) for import of race cars and parts thereof required for the Formula one race event.
v) Waive off the conditions for compliance with domestic laws for import of goods into India, as provided in Para 2.2 of FTP, for import of goods for the Formula one race event.
vi) Waive off the conditions for realization of export proceeds on re-export of goods imported for the race event by the participating teams.

Case No. 45 Reference received from Norms Committees

F.No.

Subject:- PRC condoned delay in filing representation beyond 4 months for consideration by NC in following cases.

Norms Committee-I

Sl. No.	Name of the firm	Adv. Authorization. No.	M. No. & Date	Date of communication of earlier decision	Representation submitted on	Present status
1.	M/s. Chemico Synthetics Ltd., Ghaziabad F.No.01/80/050/00279/AM12/DES-I	0510299788 dt.18.08.2011	02/13 dt.17.04.2012	01.06.2012	02.03.2013	Approved
2.	M/s. Chemico Synthetics Ltd., Ghaziabad F.No.01/80/050/00516/AM12/DES-I	0510312789 dt.29.12.2011	04/13 dt.15.05.2012	13.07.2012	02.03.2013	Approved

3.	M/s. Chemico Synthetics Ltd., Ghaziabad F.No.01/80/050/00281/AM12/DES-I	0510299789 dt.18.08.2011	02/13 dt.17.04.2012	01.06.2012	02.03.2013	Approved
4.	Bharat Heavy Electricals Ltd., Bhopal	1110024727 dt.11.05.2011	10/12 dt.09.08.2011	12.09.2011	16.04.2012	Approved

The meeting ended with a Vote of Thanks to the Chair.

****